

(66)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
O.A.NO.1192 of 1994.

Between

G. Prasada Rao

Dated: 24.7.1995.

Applicant

And

1. Sri. T.Balakrishnan, AO(TCA), O/O Chief General Manager(Mtce), Southern Telecom Region, 39, Rajaji Salai, Madras.
2. The Chief General Manager, (Mtce), Southern Telecom Region, Madras.
4. The Director General, Telecom(reptg. Union of India), Sanchar Bhawan, New Delhi.

... Respondents

Counsel for the Applicant : Sri. C.Suryanarayana

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

The Hon'ble Tribunal made the following order:-

This O.A. was admitted on 7.11.94 and thereafter was adjourned from time to time to enable the respondents to file their reply. A period of 8 months has elapsed but the respondents have yet to file their reply. As a last chance 4 weeks time is given to respondents to file their reply, failing which the matter will be heard and disposed of with the available material.

Post this case for final hearing on 23.8.1995.

Deputy Registrar (JL)

Copy to:-

1. Sri. N.R.Devaraj, Sr. CGSC, CAT? Hyd.
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OA:1192/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI M.A.V.HARIDASAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (A)

DATED

24/7/95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

O.A.NO.

1192/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

Central Administrative Tribunal

DESPATCH

27 JUL 1995 NAF

HYDERABAD BENCH